

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 646/2015

IN THE MATTER OF:

RRB Master Holding Ltd. & Ors.

.....Petitioners

SECTION : UNDER SECTION 391-394

Order delivered on 28.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Mr. Sandeep Bhuraria & Mr. Dinesh Kapoor, Advocates

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

ORDER

We have heard learned counsel for the petitioner at some length. We have also heard learned Company prosecutor, who has raised some doubt with regard to e-filing of various documents as some observations has been made in the RD report. In the reply, the petitioner has taken the stand that the aforesaid documents have already been filed. To authentic^{ate} and to submit additional report, time is granted to the Regional Director after obtaining complete reply from the Registrar of Companies.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 20.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

28.08.2017
Vineet